

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No. 252/Chd/CHD/2017

**Under Section 441 of the
Companies Act, 2013.**

In the matter of:

DR. I T M Limited

...Petitioner

Present: Mr. P.D. Sharma and Mr. G.S. Sarin, both Practising Company Secretaries for petitioner.
Mr. Satya Pal Singh, Deputy Registrar of Companies, Punjab & Chandigarh.

A prayer in this petition has been made for composition of offence committed by the Company/its Managing Director under Section 135 read with Section 134 (3) (O) of the Companies Act, 2013. Show Cause Notice was issued by the Registrar of Companies to the Managing Director apart from the company also but the Managing Director has not been impleaded as a petitioner. The Authorised Representative of the petitioner-company seeks time to file amended petition with a specific prayer in respect of persons to whom Show Cause Notice have been issued by the Registrar of Companies.

List the matter on 20.03.2018 for arguments. The amended petition be filed at least 10 days before the date fixed with copy advance to the Registrar of Companies. As per office report, the report from Registrar of Companies has already been received.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

February 02, 2018
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